

Bill No. XXIX of 2014

THE CONSTITUTION (AMENDMENT) BILL, 2014

A

BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-fifth year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2014.

Short title
and
Commence-
ment.

(2) It shall come into force on such date as the Central Govt. may, by notification in the official Gazette, appoint.

5 2. In article 130 of the Constitution, the following proviso shall be inserted, namely:—

Amendment
of article
130.

10 “Provided that there shall be established a permanent Bench of the Supreme Court at Ahmedabad consisting of seven Judges who shall be nominated from amongst the Judges of the Supreme Court by the Chief Justice of India which shall also have appellate jurisdiction over cases decided by any High Court in order to administer justice and exercise control over cases arising in the states of Gujarat, Maharashtra, Madhya Pradesh, Rajasthan and Union Territory of Daman & Diu.”

STATEMENT OF OBJECTS AND REASONS

There are at present 29 States and 7 Union Territories. During the last four year workload of the Supreme Court has increased manifold which is creating tremendous burden on the Supreme Court, resulting in delay in justice. This puts question mark in efficiency of our judicial system. Even the Law Commission has also recommended the Central Government to bifurcate Supreme Court in four zones to enhance timely disposal of long pending cases pending before the Supreme Court. Our Society is taking more and more interest in judicial proceedings due to rising literacy and influence of media which brings more awareness of our society in our judicial system.

There is a need to establish a permanent bench of the Supreme Court at Ahmedabad to deal with the cases arising in the states of Gujarat, Maharashtra, Madhya Pradesh, Rajasthan and Daman and Diu urgently as the people from these states have to travel all the way to New Delhi in connection with their cases.

Hence this Bill.

MANSUKH L. MANDAVIYA,

FINANCIAL MEMORANDUM

The Bill, enacted, will involve expenditure from the Consolidated Fund of India in respect of administration of the Supreme Court Bench at Ahmedabad. It is likely that it will involve a recurring expenditure of about rupees five crore per year and rupees one hundred crore as a non-recurring expenditure.

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

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130. The Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President from time to time, appoint.

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Seat of
Supreme
Court.

RAJYA SABHA

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(Shri Mansukh L. Mandaviya, M.P.)